

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of February 2024

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.2.2024 Friday At 10.30 A.M. Miscellaneous Petitions.	1.	Diary No. 62/2024	GUVNL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes in relation to the change in law claims of Adani Power Limited in terms of the Power Purchase Agreement dated 02.02.2007 read with the Supplemental Power Purchase Agreement dated 5.12.2018 and consequential reliefs (<i>On admission</i>)
	2.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
	3.	227/MP/2022 alongwith I.A.No.55/2022	ReNewAP2	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>).
	4.	242/TT/2021 alongwith I.A.No.91/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid (<i>Interlocutory application seeking directions</i>)
	5.	173/TT/2021 alongwith I.A.No.92/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.03.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System? in Southern Regional grid (<i>Interlocutory application seeking directions</i>)
	6.	283/MP/2023	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and allow utilisation of Petitioners existing Connectivity dated 10.5.2022 for other project to be connected to the same Sub-station.
	7.	319/MP/2022 along with I.A. No. 63/2022	TANGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No.5.12 of NLDC's

				Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of CERC (Conduct of Business Regulations) 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses (Interlocutory Application for Interim relief)
	8.	244/MP/2021 alongwith 30/IA/2023	AREPRL	Petition under Sections 79(1)I and Section 79 (1) (f) of the Electricity Act, 2003 seeking deferment of the operationalization date of the 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Ltd. by Central Transmission Utility to match with the completion and commissioning of Solar Park, and exemption from liability of paying transmission charges until such time, on account of force majeure events (Interlocutory application for subsequent reliefs).
	9.	284/MP/2023 alongwith I.A. No.72/2023	PSPCL	Petition under Section 79 of the Electricity Act, 2003 seeking exclusion of Bhakra Beas Management Board ('BBMB') quantum/drawl from the deemed General Network Access ('GNA') quantum for the State of Punjab while calculating the GNA charges in terms of Regulation 18 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022(interlocutory application for interim reliefs).
	10.	196/MP/2023	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	11.	207/MP/2023	AGPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	12.	208/MP/2023	ASPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	13.	171/MP/2023	PSPCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2017 to 26.3.2018 from Bokaro Thermal Power Station-A.
	14.	373/MP/2022	UPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change.
6.2.2024 Tuesday At 10.30 A.M.	1.	26/MP/2024	SIROPL	Petition under Section 79 of the Electricity Act, 2003 (Electricity Act) seeking appropriate remedy due to a change in the fundamental condition of the bid from the

Miscellaneous Petitions.				date of submission of the bid and the issuance of the Letter of Award (LoA). Under these circumstances, the Petitioner is seeking a declaration that the Ministry of Power (MoP) order dated 9.6.2023 is a 'Change in law' and that the Petitioner is entitled to compensation for the 'Change in law' under the Power Purchase Agreement (PPA) and other appropriate directions (<i>On admission</i>).
	2.	337/AT/2023	SECIL	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of tariff for 600 MW Wind Power Projects (Tranche - XIII) connected to the ISTS
	3.	21/MP/2023	NLCIL	Petition seeking approval for determination of Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations, 2021.
	4.	88/TT/2017	MPPTCL	Petition for determination of transmission tariff for 2014-15 to 2018-19 of eleven transmission lines belonging to MPPTCL conveying electricity as ISTS lines, for inclusion in computation of Point of Connection charges in accordance with the 2014 Tariff Regulations and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010 (Received by way of Remand)
	5.	112/TT/2017	RVPNL	Petition for determination of Tariff for the year 2014-15, 2015-16 and 2016-17 in respect of RVPN owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments.(Received by way of Remand)
	6.	215/TT/2017	RVPNL	Petition for determination of tariff for the year 2017-18 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments (Received by way of Remand).
	7.	649/TT/2020	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff block for Asset I – 1x1500 MVA 765/400kV ICT-II alongwith associated bays and 2 Nos. 400kV Line Bays for termination of 400kV D/C Aligarh - Pritala TBCB Line at Aligarh 765kV Switching Sub-station; Asset II - 1X1500 MVA 765/400kV ICT-I at Aligarh 765kV Switching Substation Under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII).
	8.	9/TT/2021	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff period in respect of seven assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region (Received by remand from APTEL).
	9.	161/TT/2021	RRVPNL	Petition for determination of tariff for the year 2019-20 in respect of RVPNL owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
	10.	1/TT/2022	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of

			transmission tariff for 2019-24 tariff blocks for 11 Nos of assets (OPGW links along with associated communication equipment) under "Establishment of Communication system under Expansion/ up gradation of SCADA/ EMS System at SLDCs of Eastern Region.
11.	21/TT/2022	PKTCL	Petition for approval of truing up of transmission tariff for 2014-19 Tariff Block and determination of transmission tariff for 2019-24 Tariff Block for transmission line elements covered under the Transmission Project of Parbati Koldam Transmission Company Limited(Interlocutory application for refund the excess tariff collected during FY 2014-19 and FY 2019-21, and permission to bill the beneficiaries based on the proposed Transmission Charges for the control period FY 2014-19 to FY 2019-24 in the True-up and Tariff Petitions).
12.	41/TT/2022	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2024 of Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 Nos. 132 kV line bays at Biswanath Chariali Sub-station (for termination of Biswanath Chariyali-Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line – line under TBCB) and Asset III- 2 Nos. 400 kV (GIS) bays at Silchar and 2 Nos. 400 kV (GIS) bays along with 2x 80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Transmission line (Line under TBCB scope) under "POWERGRID works associated with the North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"
13.	127/TT/2022	TCTL	Petition for determination of tariff of the inter-State transmission lines connecting two states for the TSTRANSCO-owned transmission lines/system as per order dated 5.9.2018 in Petition No. 7/SM/2017 and order dated 13.1.2020 in Petition No.2/TT/2019 for inclusion in POC Transmission charges for the period FY 2019-20 to FY 2023-24.
14.	167/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-V.
15.	212/TT/2022	RRVPL	Petition for determination of tariff for the year 2020-21 to 2023-24 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
16.	291/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset (01 nos) under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part B)" in Eastern Region.
17.	311/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission system for Solar Energy Zone in Rajasthan" in Northern Region.
18.	326/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission System for providing connectivity to RE projects at Bikaner (PG), Fatehgarh-II & Bhadla-II in Northern Region.
19.	329/TT/2022	MPPTCL	Petition for determination of transmission tariff for the transmission lines owned by the Petitioner (MPPTCL) which have been held to be ISTS lines for the year 2019-20 to 2023- 24 for inclusion of these assets in computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations 2019 and (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

20.	337/TT/2022	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (part B1)" in Eastern Region
21.	1/TT/2023	HVPL	Petition under Section 79 (1) (c) & (d) of the Electricity Act, 2003 read with the provisions of the CERC (Terms and Conditions of Tariff) Regulations, 2014 for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2015-16 to FY 2018-19.
22.	12/TT/2023	DVC	Petition for approval of Tariff for New T&D Element namely 1. 80 MVA 132/34.5 KV Transformer at ASP sub-station, 2. 160 MVA, 220KV/132KV/6.9KV ATS-IV at DTPS with refurbishment of 132KV & 220KV bays 3. 132KV Jamuria sub-station to Ramkanali sub-station line (L#61 & 90), 4. 132kV D/C line from Dhanbad sub-station to JSEB Govindpur line (21.729*2 Ckm) in respect of Damodar Valley Corporation for the tariff period 2019 – 24.
23.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019
24.	145/GT/2019	NTPC	Petition for approval of tariff of Lara Super Thermal Station (1600 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 15.5.2019) to 31.3.2024)
25.	181/GT/2019	NTPC	Petition for approval of tariff of Gadawara Super Thermal Power Station (2 x 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 30.4.2019) to 31.3.2024.
26.	216/GT/2019	NPGCL	Petition for approval of tariff of Nabinagar STPS Stage-I (3x660 MW) from anticipated COD of Unit-1 1.8.2019 to 31.3.2024.
27.	219/GT/2019	NLCIL	Petition for determination of tariff for the period from the date of anticipated CoD during the control period 2019-24 until 31.3.2024 in respect of Neyveli New Thermal Power Station 2 x 500 MW.
28.	96/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Parbati-III Power Station and for determination of tariff for the period 2019-24 in respect of Parbati-III Power Station.
29.	189/GT/2020	NTPC	Petition for approval of tariff of Barauni Thermal Power Station Stage-I (220 MW) for the period from 1.4.2019 to 31.3.2024.
30.	254/GT/2020	NLCTPCL	Petition for approval of tariff of NTPL (1000 MW) Coal based Thermal Power Station for the period from 1.4.2019 to 31.3.2024.
31.	256/GT/2020	NTPC	Petition for revision of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
32.	281/GT/2020	NTPC	Petition for determination of tariff of Tanda STPS, Stage-II (1320 MW) for the period from anticipated COD of Unit-I (i.e. 1.11.2019) to 31.3.2024
33.	387/GT/2020	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station Stage-I for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
34.	407/GT/2020	GMRKEL	Petition for determination of generation tariff for the period 1.4.2019 to 31.3.2024 and truing-up of generation tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited
35.	409/GT/2020	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from 1.4.2019 to 31.3.2024.
36.	436/GT/2020	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024

	37.	440/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon STPS Stage-I (840MW) for the period from 1.4.2019 to 31.3.2024.
	38.	446/GT/2020	KBUNL	Petition for approval of tariff of MTPS Stage-II (2x195 MW) for the period from 1.4.2019 to 31.3.2024.
	39.	528/GT/2020	NLCTPCL	Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 after truing up exercise in respect of NTPL (1000 MW) Coal based Thermal Power Station.
	40.	563/GT/2020	NTPC	Petition for revision of tariff of Kudgi Super Thermal Power Station St-I (3X 800 MW) for the period from Unit-I COD i.e. 31.07.2017 to 31.3.2019 after the truing up exercise.
	41.	582/GT/2020	NTPC	Petition for determination of tariff of Solapur STPS for the period from COD of the 1st Unit (i.e. 25.9.2017) to 31.3.2019 after the truing up exercise.
	42.	29/GT/2021	NTPC	Petition for approval of tariff of Kudgi Super Thermal Power Station Stage- I (3x800 MW) for the period from 1.4.2019 to 31.3.2024.
	43.	246/GT/2021	NTPC	Petition for approval of tariff of Solapur Super Thermal Power Station (2x660 MW) for the period from 1.4.2019 to 31.3.2024.
	44.	264/GT/2021	KBUNL	Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (2x110 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	45.	183/GT/2022	MUNPL	Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from date of Commercial Operation of Unit- I (30.4.2019 to 31.3.2024).
12.2.2024 Monday At 10.30 A.M. Miscellaneous Petitions	1.	29/MP/2024 along with I.A.Nos.10 &11/2024	GICSFL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 5.8(xi)(b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking quashing and setting aside of Letter dated 11.01.2024 issued by Central Transmission Utility of India Ltd. and directions for grant of connectivity pursuant to Green Infra Clean Solar Farms Ltd.'s Connectivity Application dated 18.12.2023 (Interlocutory application for urgent listing and interim reliefs)(<i>On admission</i>).
	2.	562/MP/2020 alongwith I.A.No.15/2023	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events(Interlocutory application for amendments of the Petition).
	3.	78/MP/2023	Tharsurya	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 20.8.2021 executed by the Petitioner and Solar Energy Corporation of India, seeking relief on account of a Change in Law viz. increase in the rate of Goods and Services Tax.
	4.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	5.	334/AT/2023	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Wind Power Projects (Tranche - XII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding

			process as per the guidelines of the Government of India.
6.	379/TD/2023	SRIPL-2	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence
7.	117/MP/2023 alongwith I.A.No.79/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of The Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.02.2023 read with the Power Purchase Agreement dated 22.4.2007 (Interlocutory application to bring on record subsequent facts).
8.	161/MP/2023	LBTL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
9.	370/MP/2022	NTPC	Petition under Section 79 of the Electricity Act, 2003 seeking deemed availability for the period the from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation (76) Power to Relax and Regulation (77) Power to Remove Difficulty of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019.
10.	347/MP/2022	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 to intervene, as Kerala State Electricity Board Limited has illegally withheld payment of in tune of Rs. 2,10,95,916/- from the bills raised by the Petitioner for the month of June 2022 and July 2022.
11.	164/MP/2023	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-III Power Station.
12.	166/MP/2023	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-II Power Station.
13.	256/MP/2023	LVTPL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021.
14.	291/MP/2023 alongwith I.A. No. 75/2023	SE1PL	Petition under Section 79 of the Electricity Act, 2003, invoking the general regulatory and adjudicatory jurisdiction of this Hon'ble Commission along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022(Interlocutory application for directions)
15.	292/MP/2023 alongwith I.A.No.74/2023	SE1PL	Petition under Section 79 of the Electricity Act read With applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, seeking

			relief(s) against Central Transmission Utility of India Limited in connection with the 300 MW Connectivity at koppal district in state of Karnataka, granted to the Petitioner herein (Interlocutory application for directions).
16.	283/MP/2023	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and allow utilisation of Petitioners existing Connectivity dated 10.5.2022 for other project to be connected to the same Sub-station.
17.	183/MP/2021	APTransco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (conduct of business) Regulations, 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding intra-State transmission lines falling under Regulation 2(1)(EE) Central Electricity Regulatory Commission (sharing of inter-state transmission charges and losses) Regulations, 2020.
18.	308/MP/2023 alongwith I.A.Nos.77,78, 95&96 /2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges (Interlocutory application for filing documents and interim relief, modification of order and mediations).
19.	100/MP/2021 alongwith I.A.No.94/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018 (Interlocutory application for Mediations)
20.	102/MP/2021 aongwith I.A.No.97/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017 (Interlocutory application for Mediations).
21.	302/MP/2022 alongwith I.A.No.49/2023 ,52/2023 and 2/2024	THDC	Petition for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of water tax as a result of operation of the Uttarakhand Water Tax on Electricity Generation Act, 2012 in terms Power Purchase Agreements entered by THDC India Limited in relation to Tehri Hydro Electric Power Project (1000 MW) and Koteshwar HEP (400 MW) with different beneficiaries read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.7.2022 passed in Special Appeal No. 149 of 2021 by Hon'ble High Court of Uttarakhand 1999 (Interlocutory application moved by PSPCL & UPPCL seeking stay the supplementary invoices and application filed by petitioner for directions).
22.	249/MP/2023	NLDC	Petition under Regulation 24 and 25 of the Central Electricity Regulatory Commission (Ancillary Service) Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW/ 300 MWh Battery Energy Storage Systems out of 500 MW /1000

				MWh (2-hour storage) standalone ISTS connected BESS Pilot Project at 400/220 kV Fatehgarh-III (Rajasthan) substation of Northern Region.
	23.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007.
	24.	92/MP/2023 along with I.A. No. 24/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022
	25	171/MP/2023	PSPCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2017 to 26.3.2018 from Bokaro Thermal Power Station-A.
14.2.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	300/MP/2023	JSWRE2L	under Section 79(1)(c), Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 ("Act") seeking issuance of directions to supply of power to a third party due to delay in operationalisation of LTA (On admission).
	2.	301/MP/2023	LVTPL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of transmission charges due to the Petitioner (On admission).
	3.	302/MP/2023	TPSL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("COB Regulations") and Article 12 of the Power Purchase Agreement dated 08.12.2021 ("PPA") executed between TPSL and Kerala State Electricity Board Ltd. ("KSEBL/Respondent") as Change in Law events. (On admission).
	4.	303/MP/2023	HPPCL	Petition under Section 79(1)(b) and (f) read with Section 62 of the Electricity Act, 2003 seeking Specific Performance of Agreement with Jammu and Kashmir state Power Development Corporation (On admission).
	5.	9/MP/2024	ACMECSPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 praying to exercise its powers to Remove Difficulty arising in giving effect to Regulation 11A(4) read with Regulation 11A(1) of the GNA Regulations, 2022 which was inserted in the GNA Regulations, 2022 vide Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023 (On admission).
	6.	333/MP/2023	SPDCAP	Petition under Section 79(1)(K) of the Electricity Act, 2003 read with Regulations 17 And 18 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations 2022 seeking condonation of delay in complying with the procedure for issuance of Renewable Energy Certificates for FY 2021-2022 and other consequential reliefs (On admission).
	7.	39/MP/2024 alongwith I.A.12/2024	ESPL	Petition under Section 29(5) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (Interlocutory application for interim reliefs) (On admission).

8.	13/MP/2024 along with I.A.No.6/2024	TPREL	Petition under Section 29(5) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 ("CoB Regulations") and Regulation 2.3.1 (7) of the CERC (Indian Electricity Grid Code) Regulations, 2010(Interlocutory application for seeking ad-interim stay Order/Direction against Respondent No.1
9.	293/TL/2023	RNTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ramgarh Transmission Limited for implementation of scope of work as detailed in the Petition through the RTM mode.
10.	319/MP/2019	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the petitioner and the Respondents and for directions for payment.
11.	71/MP/2021	NILE	Pending payment of 50% of the bills from August 2011 to December 2012 from the Respondents.
12.	147/MP/2021	BALCO	Petition seeking payment of the outstanding amount on account of illegal deductions made by TANGEDCO from the Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
13	157/MP/2021	NPCIL	Petitioner under Section 79(1)(f), (c) and (k) and other applicable provisions of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with Regulation 12 read with Regulation 32 and Regulation 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open access in interstate Transmission and related matters) Regulations, 2009, against the arbitrary acts and omissions of Power Grid Corporation of India Limited, Respondent inter-alia towards cancellation of the Agreement for Long Term Access dated 31.7.2020 and the encashment of Application Bank Guarantee No. 0479119BG0000167 dated 30.5.2019 of ₹2.8 crore furnished by Petitioner to the Respondent.
14.	82/TT/2022	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States.
15.	282/MP/2023	ASHL	Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 06.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. And Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME Raisal Solar Energy Pvt. Ltd. And Solar Energy Corporation of India Ltd. And the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. And Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. And Solar Energy Corporation of India Ltd. Seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WPI No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event.
16.	220/MP/2023	DBPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 seeking a direction against Respondent No. 1 to pay compensation, being

				the increase in cost of Tariff due to blending of imported coal.
	17.	138/MP/2023	MSUPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law; and (ii) consequential relief to compensate for the increase in capital cost due to promulgation of Notification No. 08/2021 ̶ Integrated Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India increasing in the rate of Goods and Services Tax (GST) on solar power-based devices (including solar cells and modules) in terms of Article 12 of the power purchase agreement dated 31.5.2020 between Mega Surya Urja Private Limited and Solar Energy Corporation of India Limited.
	18.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SEC/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
	19.	192/MP/2023 alongwith I.A. Nos. 76 &83/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre-condition for continuing its connectivity, then the same be permitted alongwith T-GNARE (Interlocutory application for interim reliefs and amendments of the Petition).
15th February 2024 (Thursday) From 10:00 AM Onwards		Auditorium, SCOPE Complex, Core 8, 7, Lodhi Road, New Delhi 110003,	Public Hearing	Public Hearing on Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff), Regulations, 2024 for the tariff period from 1.4.2024 to 31.03.2029.
16.2.2024 Friday At 10.30 A.M. Miscellaneous Petitions	1.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) .
	2.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	3.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA
	4.	134/MP/2021	NER-IITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (?Petitioner?/ ?NER-II?) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events(re-hearing)
	5.	90/MP/2020 alongwith I.A.Nos. 40&41/2023	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 04.03.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force

				Majeure events(Interlocutory application filed by PGCIL for impleadment and application filed by Petitioner for interim reliefs). (re-hearing).
6.	155/MP/2023	JPL		Petition under Sections 61 read with 79 of the Electricity Act, 2003 read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L-1/219/2017/CERC dated 5.5.2017 for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana.
7.	215/MP/2021 along with I.A.Nos.34/2022 & 2/2023	SPL		Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period (Interlocutory applications for restoration of the Petition and amendments of the Petition).
8.	67/MP/2021 alongwith I.A.No.84/2023	SVVPL		Petition for seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long-term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events (Interlocutory application for amendments of the Petition).
9.	25/MP/2020	GMRKEL		Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.03.2010 and 21.03.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.05.2019 in Petition No. 284/MP/2018.
10.	699/MP/2020	PTCIL		Petition under Section 79 (1) I & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof.
11.	163/MP/2022	RB1PL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
12.	87/MP/2022	FBTL		Petition seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs.
13.	299/MP/2023	IPECL		Petition under Regulation 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation), Regulations, 2022 seeking condonation of delay in submitting application to the Central Agency for issuance of Renewable Energy Certificates For FY 2022-23 for additional 82 days beyond the specified due date of 30th June 2023.

	14.	61/MP/2023	IL&FS	Petition for seeking recovery of delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation alongwith interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.
	15.	197/MP/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. whereby it has issued certain directions in terms of which all existing and future overhead low and high voltage power lines in the Priority and Potential habitats of Great-Indian Bustard are necessarily required to be laid under-ground, in terms of Article 12 of the Power Purchase Agreement dated 27.11.2019 between M/s Azure Power Maple Private Limited and Solar Energy Corporation of India Limited.
	16.	206/MP/2023	AP(41)PL	Petition for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. whereby it has issued certain directions in terms of which all existing and future overhead low and high voltage power lines in the Priority and Potential habitats of Great-Indian Bustard are necessarily required to be laid under-ground, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 between M/s Azure Power Forty-One Private Limited and Solar Energy Corporation of India Limited.
	17.	116/MP/2019	KBUNL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage – II (390 MW).
	18.	366/MP/2022	BRPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri.
	19.	367/MP/2022	BYPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri.
	20.	203/MP/2023	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 with respect to PPA dated 24.9.2008 between Pragati Power Corporation Limited (PPCL) and Erstwhile Punjab State Electricity Board now known as Punjab State Power Corporation Limited (PSPCL) seeking directions to PSPCL to pay the balance of Principal amount of Rs. 4,50,78,499/- out of total Rs 22,92,58,545/- for the period of April 2020 & May 2020 (during COVID period) in terms of Section 79(1)(f) of the Electricity Act, 2003 read with Article 6.1.6 of the Power Purchase Agreement dated 24.9.2008 and applicable LPSC till the date of realization.
19.2.2024 Monday At 10.30 A.M. Misc. Petitions	1.	Petition Diary No.82/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and allow utilisation of Petitioners existing Connectivity dated 10.9.2021 for another project to be connected to the same Sub-station. (<i>On admission</i>).

	2.	383/MP/2023	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of revised Business Rules for extension of the TAM and G-TAM Contracts up to 11 months and alignment with the provisions of GNA Regulations 2022, IEGC Regulations 2023, and Amendment to Sharing of ISTS Charges and Losses Regulations 2023 (<i>On admission</i>).
	3.	384/MP/2023	HPX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendment in duration of Long Duration Contracts (Daily, Weekly, Monthly and Any Day Single Sided) and introduction of Quarterly Contracts in Term Ahead Market and Green Term Ahead Market Contracts from the present duration of 3 months to 11 months (<i>On admission</i>).
	4.	12/MP/2024	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval to increase duration of Term Ahead Contracts from existing 90 days/ 12 weeks/ 3 months to up to 11 months as provided in T-GNA.
	5.	253/TL/2023	F-IIIBTL	Petition under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission license to Fatehgarh III Beawar Transmission Limited.
	6.	239/MP/2021 along with I.A. No. 47/2023	GTTP	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.06.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commercial operation date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions (Interlocutory application for interim reliefs) (Remand from APTEL).
	7.	180/MP/2023	AWK5EL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 kV Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.
	8.	38/MP/2023	HPPTCL	Petition for approval of Central Electricity Regulatory Commission (hereinafter referred to as CERC) for inclusion of 400/220/66 kV GIS Pooling Sub-Station Wangtoo (Sherpa Colony) of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as CERC Sharing Regulations, 2020).
	9.	173/MP/2023	WRSSXXIA	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.4.2019 executed between WRSS XXI (A) Transco Limited and the LTTC's - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Private Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the

			adverse effect of the Force Majeure and Change in Law events.
10.	184/MP/2023	AWEK3PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 kV Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.
11.	202/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of Power Purchase Agreement dated 8.12.2021 ("PPA") executed between the Kerala State Electricity Board Limited ("KSEBL"/ "Respondent") seeking in-principle declaration of the 'Report of the Working Group as a Change in Law event.
12.	194/MP/2021	TRNEPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
13.	198/MP/2023	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 inter alia seeking a quashing of the letter dated 23.2.2023 issued by the CTU to the Petitioner No. 1 and issuance of a declaration that the Petitioners are not liable to pay any bilateral / transmission charges on account of the failure of Solar Energy Corporation of India Limited to execute the Power Purchase Agreement.
14.	273/MP/2023	AMPEG	Petition under Section 79 of the Electricity Act read with Regulation 41 and Regulation 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access To The Inter-State Transmission System) Regulations, 2022, inter-alia, seeking Power to Relax and Power to Remove Difficulty and allow utilisation of Petitioners' existing Connectivity dated 9.7.2020 for other project to be connected to the same substation.
15.	58/MP/2023	W5EL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.7.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited
16.	215/MP/2023	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.7.2017 and Amendments thereof-entered between the Petitioner and the Respondent No. 1 and the back-to-back Power Sale Agreement dated 27.6.2017 entered between the Petitioner and Respondent Nos. 3 and 4 and the alleged termination of PPA by Respondent No1.
17.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with other applicable Provisions of the 2003 Act, as amended from time to time, as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
18.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

	19.	618/MP/2020	AP PCC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
	20.	279/MP/2023	DVC	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) 2023
	21.	181/MP/2021	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 read with the relevant Regulations seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTC-PPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(h) of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f. 31.1.2020 till opening of Payment Security Mechanism (PSM) as per the Procurer-PPA, PTC-PPA and the provisions of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/ kWh till such time the Respondent opens PSM in conformity with the PTC-PPA, Procurer-PPA.
	22.	205/MP/2022	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013.
	23.	122/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11(g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intents dated 18.01.2016, 28.01.2016 and 30.1.2016 issued by Uttar Pradesh Power Corporation Ltd. (UPPCL) to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.9.2018 in Petition No. 158/MP/2017.
	24.	281/MP/2023 along with I.A. 71/2023	APMUL	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration that the Petitioner is liable towards payment of transmission charges corresponding to the LTA quantum of 1495 MW only and for quashing of the invoice dated 1.8.2023 issued by the Central Transmission Utility of India Limited (Interlocutory Application for interim relief) (On admission)
	25	47/MP/2021	RUMSL	Petition under Section 79 (1) I and (d) read with Sections 61, 62 and other applicable provisions of the

				Electricity act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations,2010 for the modified application of the provisions of Regulation 7 of the sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks.
	26.	66/MP/2023	AMPEGPL	Petition under Sections 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking recognition of force majeure events and issuance of appropriate orders.
21.2.2024 Wednesday At 10.30 A.M. Misc. Petitions	1.	278/MP/2023	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 31.03.2021 in Petition No 104/TT/2020 directing bilateral billing and payment of Transmission Charges by the Respondent Intra-State Transmission Licensee to the Petitioner on account of delay in commissioning of its downstream transmission network (<i>On admission</i>) .
	2.	294/MP/2023	PGCIL	Petition under Regulation 4(1) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020 for (a) intimation about continuation of business for offering its transmission towers for placement of telecom & radio antenna, power & telecom equipment and drawing power from earth wire and (b) seeking approval to undertake the business either by Petitioner (<i>On admission</i>).
	3.	295/MP/2023	AREPRL	Petition under section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking return of the Bank Guarantees from Central Transmission Utility of India Limited, which had been furnished by the Petitioner for grant of Stage-II Connectivity at Fatehgarh-II PS and against corresponding Long Term Access worth Rs 6.5 Cr and Rs. 7.5 Crores, respectively (<i>On admission</i>)..
	4.	24/MP/2024	KBTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over all the Petitioner's Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lender
	5.	334/AT/2023	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Wind Power Projects (Tranche - XII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
	6.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017 (<i>Received by way of Remand</i>).
	7.	265/MP/2021	ATL	Petition invoking Section 79 (1) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015.

8.	5/MP/2022	HPPTCL	Petition for inclusion of 33/220kV Karian Sub-Station along with 220kV Transmission line from Karian to Rajera under POC mechanism.
9.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UP Power Corporation Ltd (UPPCL) to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.
10.	23/TT/2023	MPCL	Petition for approval of transmission charges and losses as well as other conditions for use of 24.23 km long 132 kV Double Circuit Dedicated Transmission Line of Malana Power Company Limited from its 86 MW Malana-I HEP Generating Station at Village-Chowki Post Jari Distt. Kullu Himachal Pradesh upto 33/132 Kv Bajaura Sub-station of HPSEBL situated at Sarabhai Distt. Kullu Himachal Pradesh.
11.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.7.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 4.6.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC(Interlocutory application for interim directions).
12.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
13.	79/MP/2022 along with I.A. No. 34/2023	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
14.	107/MP/2021 alongwith I.A.No.36/2021	ASIPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's Order bearing Reference No. 23/12/2016-R&R dated 15.01.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.09.2018(Interlocutory application for interim reliefs).
15.	344/MP/2020 alongwith I.A.No.45/2021	RGPPL	Petition under Section 79 (1) l and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL (Interlocutory application moved by MSEDCL for impleadment as party to the Petition).
16.	290/MP/2023	TUL	Petition under section 142, 146, 149 and other applicable provisions of the Electricity Act, 2003 for non-compliance by the Respondents no. 1 to 3 of the order dated 22.11.2022 passed by this Commission in Petition No. 110/MP/2019 (On admission).

	17.	111/MP/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from the Farakka Super Thermal Power Station.
	18.	167/MP/2021	AP&NR	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law events' relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.
	19.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 15.8.2020 passed in Petition No. 158/MP//2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 15.8.2020 passed by the Commission in Petition No. 158/MP/2019.
	20.	257/MP/2022	RSC	Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non – compliance of the order dated 29.9.2017 in Petition No. 15/MP/2016 and initiating penal action against the respondents.
	21.	249/MP/2023	NLDC	Petition under Regulation 24 and 25 of the Central Electricity Regulatory Commission (Ancillary Service) Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW/ 300 MWh Battery Energy Storage Systems out of 500 MW /1000 MWh (2-hour storage) standalone ISTS connected BESS Pilot Project at 400/220 kV Fatehgarh-III (Rajasthan) substation of Northern Region.
	22.	41/RP/2023	Vaayumevas	Petition seeking review of Order dated 7.12.2023 in Petition No. 20/MP/2021(On admission)
	23.2.2024 Friday At 10.30 A.M. Generation Tariff /Misc. Petitions	1.	313/TD/2023	IPL
2.		123/TL/2023	KTL	Application under Sections 14,15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence for Kallam Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism.
3.		364/TL/2023	RIITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Ramgarh II Transmission Limited
4.		365/AT/2023	RIITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Ramgarh II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
5.		374/TL/2023	BDTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Beawar Dausa Transmission Limited

6.	375/AT/2023	BDTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Beawar Dausa Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
7.	340/TL/2023	AKTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Ananthpuram Kurnool Transmission Limited.
8.	344/TL/2023	B-IIITL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to the transmission Licence to Bhadla III Transmission Limited.
9.	315/MP/2022	SEIL	Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 1.1.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL (Part-heard).
10.	306/MP/2022 along with I.A. No. 20/2023	UPCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Private Limited (Interlocutory application for impleadment).
11.	113/MP/2023	NTPC	Petition under section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements (As per the Table-I) executed between NTPC Ltd. and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax as well as increase in basic custom duty amounting to a Change in Law event with respect to the Solar PV Power Project having Project capacity of totalling to 76 MW under CPSU scheme phase-II tranche-I & II and the tariff was adopted by CERC vide order dated 13.12.2021 in Petition no 174/AT/2021.
12.	186/MP/2021	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012
13.	324/MP/2022	OSEL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.

	14.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	15.	30/MP/2023	Sitac Kabini	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/ revision in tariff due to a Change in Law event
	16.	306/MP/2023	Greenko	Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs
	17.	112/MP/2023	GRIDCO	Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13 (11) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of Procedure for Computation and sharing of Inter-State Transmission System Charges framed in compliance with CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 1.11.2020.
	18.	102/MP/2023	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power Project located in Haryana
	19.	I.A.Nos. 100/2023 in Petition No. 53/MP/2021	KSKMCL	Interlocutory application moved by APCPDCL for oral hearing on the capacity declared / availability brought on record by the petitioner during the Regulation Periods in Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents
27.2.2024 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	262/TL/2023	JSWHEL	Application for transmission license in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	2.	332/TL/2023	BTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for the grant of transmission licence to Beawar Transmission Limited.
	3.	30/TL/2024	KNTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Koppal-Narendra

			Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
4.	32/TL/2024	RGTL	Application under Sections 14, 15, 79(I)(e) of the Electricity Act, 2003 read with Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Gadag Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM)
5.	52/TL/2024	KGTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited.
6.	64/AT/2024	KGTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
7.	305/TD/2023	RGMPL	Petition under Section 14 of the Electricity Act 2003 read with Regulation 6 of CERC (Procedure, Terms and Conditions for Grant of Trading license and other related matters) Regulations 2020 for grant of Category V license for inter-state trading of electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading license and other related matters) Regulations 2020 amended from time to time.
8.	38/TD/2024	NPTPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state category - V trading license.
9.	310/TL/2023	KBTL	Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for the grant of separate Transmission Licence for implementation of the Transmission System for evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route.
10.	26/MP/2024	SIROPL	Petition under Section 79 of the Electricity Act, 2003 (Electricity Act) seeking appropriate remedy due to a change in the fundamental condition of the bid from the date of submission of the bid and the issuance of the Letter of Award (LoA). Under these circumstances, the Petitioner is seeking a declaration that the Ministry of Power (MoP) order dated 9.6.2023 is a 'Change in law' and that the Petitioner is entitled to compensation for the 'Change in law' under the Power Purchase Agreement (PPA) and other appropriate directions (<i>On admission</i>).
11.	328/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Transmission Assets under Establishment of 220/66kV, 2x160MVA GIS S/s at UT Chandigarh along with 220kV D/c line from Chandigarh GIS to 400/220kV Panchkula (PG) Sub-station.
12.	275/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-1: Replacement of 1*315 MVA, 400/220 kV ICT by 1*500 MVA, 400/220 kV ICT at Ludhiana (PG) Sub-station.

13.	52/TT/2023	PGCIL	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of assets under Northern Region System Strengthening-XL(NRSS-XL) in the Northern Region
14.	55/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Navsari (PG) Bhestan 220 kV D/C line (with minimum capacity of 400MVA per circuit), Asset-2: Conversion of 80 MVA fixed line reactor at Boisar end of Aurangabad- Boisar 400 kV D/c line to switchable line reactors along with NGR bypass arrangement and under Western Region System Strengthening Scheme WRSS XXII.
15.	330/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Three No. of Assets under System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
16.	63/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 2 nos. of 400kV line bays at Banaskantha (PG) for termination of LILO of second circuit of Zerda Ranchodpura 400 kV D/c line at Banaskantha (PG) PS under Western Region System Strengthening Scheme – XIX.
17.	67/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Asset-1: 1 no. of 230 kV line Bay at Tuticorin-II GIS PS under implementation of 1 no. of 230 kV Bay at Tuticorin-II GIS PS in Southern Region.
18.	73/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset 1- 09 Nos. of Central Sector Communication Links, Asset 2- 01 Nos. of Central Sector Communication Links ,Asset 3 -09 Nos. of State Sector Communication Links,) Asset 4- 03 Nos. of State Sector Communication Links, Asset 5 -02 Nos. of State Sector Communication Links and Asset 6 -05 Nos. of State Sector Communication Links under Project- Establishment of Fiber Optic Communication system under wide band Communication expansion plan in North Eastern region.
19.	276/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV Kahalgaon Transmission System in Eastern Region.
20.	289/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Eastern Region Strengthening Scheme - XXIV in Eastern Region.
21.	45/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Assets: 400kV D/C (quad) Alipurduar-Jigmeling Transmission line (Indian Portion) and 02 nos 400kV line bays at Alipurduar Substation under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan.
22.	5/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Transmission Asset-1: 02 nos of 220 kV bays at Alipurduar Substation AND Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for determination of Transmission Tariff from 31.03.2019/DOCO to 31-03-2024 for Transmission Asset-2: ?800kV 3000MW HVDC POLE-III and LILO of Biswanath Chariali Agra HVDC line.
23.	34/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: (i). Installation of 12Ω, 420 kV fault limiting bus series reactors at Thiruvallur S/s between Bus Section-A and bus Section-B & Bus Section-B and bus Section-C along with 4 nos. 400 kV bays for 2 nos. series bus reactors + 1no tie bay (Note: Any substation element viz. ICTs, bus

			reactors, switchable line reactors, etc. requires one main bay and a tie bay for their operation. In case of each series reactor, 2 main breakers and 2 tie breakers are required for their reliable operation. Therefore, 4 nos. of bays has been considered as main bays (2 main bays per bus series reactor) in the current scheme). (ii). Opening of the one of the bus (other than on which fault limiting bus series reactors are being installed) between the above-mentioned bus sections through suitable arrangement. (iii). Bypass of Kolar-Thiruvallam and Thiruvallam-Sriperumbudur 400 kV S/c line to form Kolar Sriperumbudur 400 kV S/c direct line under Transmission system for controlling high Short Circuit Current level at 400kV Thiruvallam S/s in Southern Region.
24.	35/TT/2023	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets (02 nos) under Fibre Optic communication system under Expansion of Wideband Communication Network scheme in Eastern Region
25.	326/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets under Reliable Communication Scheme under Central Sector for Southern Region.
26.	327/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
27.	I.A.No.88/2023 in Petition No. 313/TT/2020	PGCIL	Interlocutory application on behalf of the Petitioner under Regulation 103-A and Regulation 114 of CERC (Conduct of Business) Regulations, 1999, seeking clarification/ correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020.
28.	3/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 2 no. 400kV 80 MVA line reactors of 400kV Wardha-Aurangabad D/C line (upgradable to 1200kV S/C) charged as bus reactors at Wardha Substation and Asset-2: Wardha-Aurangabad 400kV D/C (quad) line with provision to upgrade the line to 1200kV at a later date under Transmission System associated with Mundra Ultra Mega Power Project
29.	120/GT/2023	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 9 of Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of tariff of Barauni Thermal Power Station Stage-II (2x250 MW) on COD of Unit-9 (Unit-2 of stage-II)
30.	58/GT/2022	NTPC	Petition for approval of tariff of Darlipali Super Thermal Power Station Stage-I (2x800 MW) for the period from COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD of Unit-1.
31.	399/GT/2020	NTPC	Petition for approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 01.04.2019 to 31.03.2024.
32.	89/GT/2023	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Truing up of tariff for 2014-19 tariff block and determination of tariff for 2019-24 tariff block of National Capital Thermal Power Station, Stage-II (980 MW)
33.	361/GT/2020	PPCL	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.

	34.	376/GT/2020	PPCL	Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for the period 1.4.2019 to 31.3.2024.
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By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
26.2.2024